

World Bank Loan to Andhra Pradesh

8339. SHRI V. TULSIRAM : Will the Minister of FINANCE be pleased to state:

(a) the details of the loan provided to Andhra Pradesh by the World Bank during the last two years, year-wise.

(b) the terms and conditions of the loan so given;

(c) whether Government of Andhra Pradesh has requested for some relaxation in payment of the instalment of the loan in

view of the prevailing drought situation;

(d) if so, whether Union Government have taken up this matter with World Bank, and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). The World Bank has committed assistance in the form of IDA credits for the following projects in Andhra Pradesh during the financial years 1987-88 and 1988-89;

	Amount of assistance (Million US \$)
1. National Water Management project (A multi-state project in which Andhra Pradesh is a participating State)	150
2. Third National Seeds Project (A multi-state project in which Andhra Pradesh is a participating state)	114

The IDA assistance is in the form of credits extended to Government of India. IDA credits committed before June 1987 are repayable in 50 years, including a grace period of 10 years. Subsequent credits are repayable in 35 years with a grace period of 10 years. A service charge of 0.75% is levied on the disbursed portion of the credit.

(c) No, Sir.

(d) and (e). Do not arise.

Compensation to Accident Victims

8340. SHRI SODE RAMAIAH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the compensation paid by the Railways to the accident victims is lowest in the world;

(b) if so, whether Government propose to enhance the amount of compensation; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): (a) to (c). The information regarding the compensation paid by other Railways of the world is not available with the Ministry of Railways.

Loans under Self Employment Scheme

8341. SHRI SYED SHAHABUDDIN : Will the Minister of FINANCE be pleased to refer to the reply given on 21 April, 1989 to Starred Question No. 692 regarding loans under self-employment scheme in Uttar Pradesh and state:

(a) the number of beneficiaries who have been sanctioned more than Rs. 15,000 and less than Rs. 25,000 and the number of beneficiaries who have been sanctioned more than Rs. 25,000 and less than Rs. 35,000;

(b) The break-up of the beneficiaries among industrial, service and business ventures;

(c) the total amount of loan actually disbursed to the 1.35 lakh beneficiaries;

(d) the number of units which have been actually set up as on 1 April, 1989 by these 1.35 lakh beneficiaries; and

(e) the corresponding information for Bihar?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (d). Reserve Bank of India has reported that the present data reporting system from banks does not generate information in the manner asked for.

(e) Reserve Bank of India has further reported that according to the information available, during the period 1983-84 to 1987-88 under the Scheme for providing Self Employment to the Educated Unemployed Youth (SEEU), loans amounting to Rs. 182.96 crores had been sanctioned to about 90,000 (ninety thousand) beneficiaries in Bihar.

Unearthing of Cash and Jewellery from Unclaimed Lockers of Janpath Hotel

8342. SHRI NARAYAN CHOUBEY : Will the Minister of FINANCE be pleased to state:

(a) whether a huge amount of cash and

jewellery was found in the unclaimed lockers of Janpath Hotel;

(b) if so, the details thereof;

(c) the action taken in this regard;

(d) whether the All India ITDC employees union and employees of Janpath Hotel are demanding investigation in the matter at a high level; and

(e) if so, the action taken on the demand?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K.PANJA): (a) to (c). The Income-tax Department seized Rs. 2.50 lakhs from a locker at the premises of Janpath Hotel, New Delhi on 3.3.1989. The said locker was in the name of a businessman of Ludhiana. Appropriate follow-up action under the provisions of the Direct Taxes enactments is taken.

(d) and (e). The All India ITDC Employment Union had, in a letter dated 20th February 1989 intimated the Income-tax Department about the alleged misuse of certain lockers situated in the Janpath Hotel, New Delhi, for tax evasion purposes. Necessary action as far as the Income-tax Department is concerned, has been taken as indicated in replies to Parts (a), (b) and (c) above.

Chain Pulling near Waltair Railway Station

8343. SHRI SODE RAMAIAH: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that illegal chain pulling activities halt the Hyderabad-Visakhapatnam Godavari Express and Madras-Howrah Mail every day outside Waltair Railway Station; and